

(a) whether permission is proposed to be given for destuffing of 7 CLs outside the wharf area at the shipper's or consignee's premises;

(b) if not, the reasons therefor; and

(c) whether this practice is followed in other major ports in India and abroad?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). It is presumed that the Question relates to destuffing of FCLs (Full Container Loads) and not 7 CLs.

Normally FCLs are cleared by Customs in the Customs area which is usually in the wharf area, and then released for destuffing and delivery, either in the wharf area, or at the shipper's/consignee's/importer's premises. Special permission in selective cases has been granted for Customs examination and clearance of FCLs outside the wharf/Customs area by deputing Customs staff to consignees premises for the purpose. Customs examination and clearance is not done outside the Customs area as a matter of course mainly due to paucity of staff.

This is the practice followed in the major ports in India, except in Cochin where destuffing and delivery of container-loads are done at the wharf area alone. Definite information on practice followed in different countries abroad is not available. It is understood that in some developed/western countries pre-Customs cleared FCLs are delivered for destuffing at importer's premises and only those FCLs which are selected for Customs examination are detained for destuffing at the ports for such examination.

#### **Committee Reports on LAC**

10432. SHRI RADHA MOHAN SINGH:

SHRI JANARDAN YADAV:

Will the Minister of COMMERCE be pleased to state:

(a) whether the reports submitted by M.R. Shivaraman Committee, Committee on Petitions of Rajya Sabha and study group of NABARD for giving minimum remunerative prices to Peasants and workers engaged in the lac trade and for raising stock of seedlac are pending with Government;

(b) if so, whether Government propose to implement the recommendations made by the said Committees; and

(c) if so, when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) and (b). The reports have been received by the Government. It is proposed to implement the recommendations contained therein, as feasible.

(c) Does not arise.

#### **Constitution of a High-Powered Commission on Judicial System**

10433. SHRI VENKATA KRISHNA REDDY KASU:

PROF. VIJAY KUMAR MALHOTRA:

SHRI Y.S. RAJA SEKHAR REDDY:

SHRI T. BASHEER:

Will the minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have taken a decision to constitute a high-powered Commission to recommend the structural changes in the present judicial system in order to provide timely justice for the common man; and

(b) if so, the details in respect of its composition and terms of reference?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). The Government have decided to set up high-level Judicial Commission for the appointment of Judges in the High Courts and the Supreme Court, and for the transfer of Judges from one High Court to another. Its composition is given in the Constitution Sixty-Seventh Amendment Bill, which was introduced in the Lok Sabha on 18.5.1990.

No other Commission is proposed to be set up at present.

#### **Interest charged by Indian Overseas Bank, Calcutta**

10434. SHRI V. SREENIVASA PRASAD: Will the minister of FINANCE be pleased to state:

(a) whether the Indian Overseas Bank, Calcutta has initiated discussions with some Public Sector Undertakings in connection with interest charged on some account-holders of the Bank;

(b) if so, whether any progress has been made in this regard; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). Indian Overseas Bank has not initiated discussions with any Public Sector Undertaking regarding interest concession in any of the accounts.

#### **Workers of Re-rolling Industry**

10435. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have received representations from the All India Steel Re-

rollers Association regarding the problems/difficulties faced by the workers of the Re-rolling industry in the country;

(b) if so, the details thereof;

(c) the action taken or proposed to be taken to mitigate the hardships of these workers;

(d) if not, the reasons therefor;

(e) whether Government propose to get examined the difficulties of the workers by a panel of experts; and

(f) if so, when?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Attention has been drawn by the Association towards closure of some re-rolling mills due to inadequate supplies of raw materials by the main producers.

(b) to (d). Availability of semis/billets from main producers is less than 20% of total domestic availability i.e. including from the secondary sector. Increased production in the secondary sector is further being encouraged. In addition, imports of semis/billets are allowed through MMTC as also against Replenishment/Additional Licences.

(e) and (f). No, Sir/Does not arise.

[*Translation*]

#### **Import of Prime coking Coal**

10436. SHRI BRJ BHUSHAN TIWARI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the total quantity of prime coking coal being imported annually;